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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 72/Chd/Hry/2017

Under Section 7 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Bank of India.

....Petitioner/Financial Creditor

Versus

Vegan Colloids Limited

....Respondent-Corporate Debtor

Present:

Mr. Sanjay Bhatt, Advocate for petitioner/

Financial Creditor.

Mr. Gaurav Mankotia, Advocate for respondent-Corporate Debtor.

The petitioner's counsel has filed affidavit of service along with documents.

Mr. Gaurav Mankotia, Advocate has filed Memo of Appearance for respondent and seeks time to argue the matter. List the matter on 26.10.2017 for arguments. Reply, if any, be filed at least two days before the date fixed with copy advance to the counsel opposite. It is made clear that no request for further adjournment shall be entertained.

Learned counsel for the petitioner submits that the account of the respondent was declared Non Performing Asset (NPA) on 31.12.2015 though it is mentioned as 30.08.2017 in the previous order. This contention has been noted.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

October 09, 2017